

**Central Administrative Tribunal
Principal Bench**

O.A.No.2880/2015

New Delhi, this the 4th day of September, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Harpreet Singh, Aged 39 years,
S/o Shri Amarjeet Singh,
R/o 9/596, West Guru Angad Nagar,
Laxmi Nagar Delhi-92,
Working as Lab Technician, in
Aruna Asaf Ali Govt. Hospital,
5, Rajpur Road,
Delhi-110 054.

...Applicant

(By Advocate: Ms. Kamlakshi Singh)

Versus

1. National Capital Territory of Delhi,
Through Chief Secretary,
New Secretariat, Players Building,
I.T.O., New Delhi.
2. Medical Superintendent,
Aruna Asaf Ali Hospital,
5, Rajpur Road,
Delhi-110 054.

...Respondents

(By Advocate : Ms. Alka Sharma)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

When this matter is taken up for hearing, learned counsel for the applicant, while producing the common order of the Hon'ble High Court dated 28.03.2017 in **Govt. of NCT of Delhi and Others**

vs. **Kamal Kant Sharma and Others** in WPC No.717/2015 and batch, submits that the subject matter of this O.A. is squarely covered by the said decision.

2. A perusal of the said decision indicates that the same is having a direct bearing on the claim of the applicant in the instant O.A.

3. In the circumstances, the O.A. is disposed of by directing the respondents to re-consider the claim of the applicant, keeping in view the aforesaid decision of the Hon'ble High Court dated 28.03.2017 in **Govt. of NCT of Delhi and Others vs. Kamal Kant Sharma and Others** in WPC No.717/2015 and batch, more particularly paras 4 and 9 of the judgment, and pass orders within a period of 30 days from the date of receipt of a copy of this order. In the event, the respondents find that the claim of the applicant is covered by the said decision, they shall release all the consequential benefits, within 30 days therefrom. No order as to costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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